

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1038/2015

Dated Tuesday, the 26th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

N.Shanthi, W/o. Pavadaisamy,
No. BA/2, Type-III,
Police Officers Quarters,
Gorimedu, Puducherry.

....Applicant

By Advocate M/s. M. Gnanasekar

Vs

Union of India rep by the
Govt. Of Puducherry through the
Inspector General of Police,
Puducherry.Respondent

By Advocate Mr. R. Syed Mustafa

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, learned counsel for the applicant is not present. He was not present on the earlier occasions also. Learned counsel for the respondent is present. It seems that even though the matter is posted under the caption "For Dismissal", neither the applicant nor the counsel for the applicant is present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, OA is dismissed for default.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

26.11.2019